

ITEM NO.803

COURT NO.2

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA No...../2023 IN
Civil Appeal No(s). 3607/2016

PEOPLES UNION FOR CIVIL LIBERTIES (PUCL) & ANR. Appellant(s)

VERSUS

THE STATE OF NAGALAND & ORS. Respondent(s)

[APPLN. FOR DIRECTIONS)

Date : 05-04-2023 This application was mentioned today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Appellant(s) Mr. Colin Gonsalves, Sr. Adv.
Mentioned By Mr. Satya Mitra, AOR

For Respondent(s) Ms. K. Enatoli Sema, AOR
Ms. Pinky Behera, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application is taken on Board.

The order of this Court dated 14.03.2023 despite making it clear that any endeavour to tinker with the local elections now would be in breach of the orders of the Court either by the Election Commission or the State Government.

Notice both to the Election Commission and to the State Election Commission.

Notice also be issued qua the other prayers as also to the Central Government in view of the prayer

made in para D for adequate Central Force.

In the meantime, the order dated 30.03.2023
cancelling the election programme is stayed.

The reply be filed within a week.

List on 17.04.2023.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)